

THE PRESS COUNCIL (AMENDMENT) ACT, 1994

No. 36 OF 1994

[3rd June, 1994.]

An Act further to amend the Press Council Act, 1978.

BE it enacted by Parliament in the Forty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Press Council (Amendment) Act, 1994.
2. In the Press Council Act, 1978, in section 5, in sub-section (3), for the *Explanation*, the following *Explanation* shall be substituted, namely:—

Explanation.—For the purposes of clause (b), a “newspaper” shall be deemed to be categorised as big, medium or small newspaper on the basis of its circulation per issue, as the Central Government may, by notification in the Official Gazette, notify from time to time.’

Short
title.

Amend-
ment of
section
5 of Act
37 of 1978.